

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF TYCOONS INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TYCOONS INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	May 28 th , 1996
3.	Authority under which corporate debtor is incorporated / registered	RoC- Jammu
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U10101JK1996PTC001542
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 1 st Floor, Nawa-1, Subh Building, 1 st Floor, Zero Bridge, Srinagar, Jammu & Kashmir (190001). Corporate office at: 487D, Mandir Marg, Ashok Nagar, Ranchi, Jharkhand-834002.
6.	Insolvency commencement date in respect of corporate debtor	June 11 th , 2026
7.	Estimated date of closure of insolvency resolution process	December 08 th , 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr.Neehal Mahamulal Pathan Reg.No. IBBI/IPA-001/IP-P/01561/2018-19/12406
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH Email – cirp.tycoons@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH Email - cirp.tycoons@gmail.com
11.	Last date for submission of claims	June 25 th , 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized Representatives are available at:	a)Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s.Tycoons Industries Private Limited on June 11th, 2026**

The creditors of **M/s. Tycoons Industries Private Limited.** Are hereby called upon to submit their claims with proof on or before **June 25th, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA - NA

Submission of false or misleading proofs of claim shall attract penalties.

Date: June 12th, 2026

Place: Kolhapur



Neehal Mahamulal Pathan
Interim Resolution Professional of
Tycoons Industries Private Limited
Reg.No.IBBI/PA-001/IP-P/01561/2018-19/12406